

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 769 of 2019**

**IN THE MATTER OF:**

**Janak Dhawan**

**.....Appellant**

**Vs.**

**M/s. Famous Innovations Digital Creative  
Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Abhijeet Sinha with Mr. Anuj Shah, Advocates**

**For Respondents: Ms. Malvika Kalra with Mr. Pranav, Advocates for  
R-1**

**Mr. Gautam Singhal, Advocate along with Mr. Atul  
Tandon for R-2 (IRP)**

**O R D E R**

**29.08.2019** - Ms. Malvika Kalra, Advocate appears on behalf of 1<sup>st</sup> Respondent ('Operational Creditor') prays for and is allowed ten days' time to file reply-affidavit.

Mr. Gautam Singhal, Advocate appears on behalf of 2<sup>nd</sup> Respondent. He may inform progress in the matter on the next date.

Reply, if any, be filed within 3 days thereof.

Post the case for 'Orders' on **9<sup>th</sup> September, 2019.**

....contd.

The Interim Order relating to constitution of Committee of Creditors will continue till the next date, but in case no settlement is reached the stay will be vacated and the case will be heard on merits.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

**Company Appeal (AT) (Insolvency)No. 769 of 2019**